Memorandum from residents of Tagore Park, Delhi

1183. SHRI PRASENJIT BARMAN: SHRI YOGENDRA SHARMA:

Will the Minister of HOME AFFAIRS be pleased to state;

(a) whether Government have received any memorandum from Members of Parliament in June, 1979 regarding threats to the lives of the residents of Tagore Park, in Delhi;

(b) whether Government's attention has been drawn to the incidents of harassment to the residents of that colony on the 24th, 25th and 29th October, 1979.

(c) what action has been taken or proposed to be taken against the persons involved in those incidents; and

(d) what action Government have taken to ensure that no such untowards incidents take place in that locality in future?

THE MINISTER OF STATE- IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) A letter dated 19th June, 1979 was received by the Commissioner of Police from Shri Santosh Kumar Sahu, M.P.

(b) and (c) On 24/25-10-1979, on receipt of information about a quarrel in Tagore Park between some residents of Tagore Park and Parmanand Colony the local police officials rushed to the spot. During enquiry it was revealed that the matter pertained to the construction of a Sanatan Dharam Mandir, Tagore Park. Apprehending breach of peace and in order to take preventive action, a Kalandra U/S 107/150 Cr. P.C. was prepared against some members of both the parties and the same is pending trial. The local police have no knowledge of the incident on 29th October, 1979.

(d) The local police is keeping vigil.

Demonstration by women against rape cases

to Questions

1184. SHRIMATI LEELA DAMO-DAR A MENON: SHRI S. W. DHABE: SHRIMATI AMBIKA SONI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the women all over India particularly in Bombay, Delhi, Pune Kolhapur, Patna etc. demonstrated in the first week of March 1980 on the occasion of International Women's Day and demanded stringent action in rape cases;

(b) whether it is also a fact that in the case of Thukaran was. State of Maharashtra (1979)" Supreme Court Cases 143, the appellant policemen were acquitted by Supreme Court who were charged for committing a rape against Smt. Mathura a farm labourer in a Police Station in Maharashtra State when they were convicted by the High Court; and

(c) if so, what action Government have taken in view of the same Supreme Court judgement and preventing such occurrences in future?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH); (a) Government have seen some Press reports to this effect.

(b) Yes, Sir.

(c) To ensure greater protection to women, it has been decided to refer to the¹ Law Commission the question whether any changes are required in the law relating to rape or in other aspects of the criminal law. Besides, guidelines have been issued to the State Governments and Union Territories for taking measures to prevent the police from subjecting women to any indignity ρr misbehaviour.